Most Urgent/Out Today

Gazette Notification Extra-ordinary(Part-IV).

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI,
(Department of Law, Justice & Legislative Affairs),
8th Level, 'C'Wing, Delhi Secretariat, New Delhi-110002.

No.F.14(9)/LA-2000/ Dated February, 2002

To

The Addl.Secretary(GAD/Co-ordination),
Govt.of N.C.T.of Delhi,
2nd Level, 'E'Wing, Delhi Secretariat,
I.P.Estate, New Delhi-110002.

Subject: Gazette Notification of the Ministers of Government of the National Capital Territory of Delhi(Salary and Allowances) (Amendment)Act, 2001(Delhi Act No.4 of 2002).

Sir,

I am directed to forward herewith two copies of the above notification (English and Hindi version) for publishing in the Delhi Gazette (Part-IV) Extra-ordinary today itself. It is requested that at least 10 copies of the same may be sent to this department as soon as it is received from the press.

Delhi Gazette ... 27 FEB 2002 Govt. of N.C.T. of Delhi I. P. Estate, New Delhi-2

Yours faithfully,

(R.K.PARBHAKAR),
Deputy Secretary(Law & Judl.).

Encls: As above.

No.F.14(9)/LA-2000/136/ Dated February, 2002

Copy forwarded for information & necessary action to:-

1. Sh.Sudesh Kumar, Deputy Secretary to the Govt.of India, Ministry of Home Affairs, New Delhi with reference to his letter No.U-11019/2/2002-UTL dated 20.2.2002.
2. Secretary to L.G., Raj Niwas, Delhi-110054
3. Secretary to Legislative Assembly, Old Secretariat, Delhi-54.
4. Secretary to Chief Minister, Delhi Sectt; New Delhi-110002.
5. Secretary to Finance Minister, Delhi Sectt; New Delhi.
6. Secretary to Medical/Urban Dev./Land & Bldg.Deptt.Minister, Delhi Secretariat, New Delhi.
7. Secretary to Transport/Tourism/Power Deptt.Minister, Delhi Sectt; New Delhi.
8. Secretary to Education/Social Welfare Deptt.Minister, Delhi Sectt; New Delhi.
9. Secretary to Development/Revenue/Irrigation & Flood Control /Food & Civil Supplies Deptt.Minister, Delhi Sectt; New Delhi.
10. Secretary to Industries/Environment/Labour/Employment/Election Deptt.Minister, Delhi Secretariat, New Delhi-110002.
11. O.S.D.to Chief Secretary, Delhi Secretariat, New Delhi-110002
12. Library-in-charge(Vidhan Sabha), Old Sectt; Delhi-110054
13. Sh.N.G.Goswami, Legislative Counsel, Law Deptt.New Delhi.
14. P.S.to Secretary(Law, Justice & L.A.), Delhi Sectt; New Delhi-2.

(R.K.PARBHAKAR),
Deputy Secretary(Law & Judl).

R. K. PARBHAKAR
Deputy Secretary (L.J. & L.A.
Govt. of NCT of Delhi-54

(To be published in Part IV of Delhi Gazette Extraordinary)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI,
(Law, Justice and Legislative Affairs Department),
8th Level, 'C' Wing, Delhi Secretariat, New Delhi-110002

No. F. 14(9)/LA-2000/ Dated February, 2002

NOTIFICATION

The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President on 15.2.2002 and is hereby published for general information.

The Ministers of Government of the National Capital Territory of Delhi (Salaries & Allowances) (Amendment) Act, 2001 (Delhi Act No. 4 of 2002).

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on 20th December, 2001)

further to amend the Ministers of the Government of the National Capital Territory of Delhi (Salaries and Allowances) Act, 1994 (Delhi Act 8 of 1995).

AN ACT

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-second Year of the Republic of India as follows :-

1. Short title and commencement

1. This Act may be called the Ministers of the Government of the National Capital Territory of Delhi (Salaries and Allowances) (Amendment) Act, 2001.
2. It shall come into force on such date as the Lieutenant Governor may, by notification in the official Gazette, appoint.

2. Substitution of new section for section 3

In the Ministers of the Government of the National Capital Territory of Delhi (Salaries and Allowances) Act, 1994 (Delhi Act 8 of 1995) (hereinafter referred to as "the principal Act"), for section 3, the following section shall be substituted, namely :-

"3. Salary, Daily Allowances, etc. of Ministers :- (1) There shall be paid a salary to each Minister at the rate of four thousand rupees per mensum.

(2) Every Minister shall be entitled to receive a daily allowance for each day during the whole of his term at the rate of four hundred rupees.

(3) Every Minister shall be entitled to received a constituency allowance at the rate of six thousand rupees per mensum.

(4) Every Minister shall be entitled to the reimbursement of actual expenditure annually up to a maximum of thirty-five thousand rupees on travel within India for self and members of the family.

(5) The reimbursement of water and electricity charges at the official residence of Minister shall be restricted to a ceiling of five thousand rupees per mensum."

DVS

3. Substitution of new section for section 4

In the principal Act, for section 4, the following section shall be substituted namely :-

"4. Sumptuary Allowance to Ministers. There shall be paid a sumptuary allowance to the Chief Minister at the rate of four thousand rupees per mensem and the other Ministers at the rate of two thousand rupees per mensem."

4. Amendment of section 5

In the principal Act, in section 5, for the Explanation, the following Explanation shall be substituted, namely:-

"Explanation – For the purpose of this section "residence" includes the staff quarters, residential offices and other buildings appurtenant thereto and the garden thereof and "maintenance" in relation to a residence shall include providing electricity and water charges to the extent of five thousand rupees per mensem and paying local rates and taxes to each Minister."

(R.K.PARBHAKAR),
Deputy Secretary(Law & Judl.).

R. K. PARBHAKAR
Deputy Secretary (L.J. & L.A.)
Govt. of NCT of Delhi-54

(दिल्ली राजपत्र भाग-4 (असाधारण) में प्रकाशनार्थ),
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार,
(विधि, न्याय एवं विधायी कार्य विभाग),
8वां तल, "सी" खण्ड, दिल्ली सचिवालय, नई दिल्ली-110002:

संख्या:फा•14(9)/विधायी कार्य-2000/ दिनांक फरवरी, 2002

अधिसूचना

राष्ट्रपति की दिनांक 15•2•2002 को मिली अनुमति के पश्चात् विधान सभा राष्ट्रीय राजधानी क्षेत्र दिल्ली द्वारा पारित निम्नलिखित अधिनियम जनसाधारण के सूचनार्थ प्रकाशित किया जा रहा है :-

राष्ट्रीय राजधानी क्षेत्र दिल्ली के मंत्रियों के (वेतन एवं भत्ते) (संशोधन) अधिनियम, 2001 (दिल्ली अधिनियम संख्या 4 वर्ष, 2002)•

(राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा 20 दिसम्बर, 2001 को यथा पारित)•

राष्ट्रीय राजधानी क्षेत्र दिल्ली के मंत्रियों (वेतन, एवं भत्ते) अधिनियम, 1994 (1995 का दिल्ली अधिनियम 8 में आगे संशोधन के लिए एक अधिनियम •

यह राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा भारतीय गणतंत्र के बावनवें वर्ष में निम्नानुसार अधिनियमित किया जायेगा :-

1• संक्षिप्त शीर्ष एवं प्रारम्भ :- (1) यह राष्ट्रीय राजधानी क्षेत्र दिल्ली के मंत्रियों (वेतन एवं भत्ते) (संशोधन) अधिनियम, 2001 कहलायेगा ।

(2) यह उपराज्यपाल द्वारा सरकार राजपत्र में अधिसूचना द्वारा नियत तिथि से प्रभावी होगा ।

2. धारा 3 के स्थान पर नई धारा का प्रतिस्थापन :- राष्ट्रीय राजधानी क्षेत्र दिल्ली के मंत्रियों (वेतन एवं भत्ते) अधिनियम, 1994 (1995 का दिल्ली अधिनियम, 8) (इसके पश्चात् "मूल अधिनियम के रूप में संदर्भित) में धारा 3 के स्थान पर निम्नलिखित धारा प्रतिस्थापित की जायेगी, अर्थात् :-

"3. मंत्रियों का वेतन, दैनिक भत्ते आदि :-

(1) प्रत्येक मंत्री को वेतन का भुगतान प्रतिमाह 4000/-रूपये की दर से किया जाएगा ।

(2) प्रत्येक मंत्री अपने पूर्ण कार्यकाल के दौरान 400/-रूपये प्रतिदिन की दर से दैनिक भत्ता पाने का पात्र होगा ।

(3) प्रत्येक मंत्री 6000/-रूपये प्रतिमाह की दर से निर्वाचन क्षेत्र भत्ता पाने का पात्र होगा ।

(4) प्रत्येक मंत्री भारत में यात्रा के लिए स्वयं तथा अपने परिवार के सदस्यों के लिए अधिकतम पैंतीस हजार रूपये तक वार्षिक वास्तविक खर्च की प्रतिपूर्ति का पात्र होगा ।

(5) मंत्रियों के सरकारी आवास में पानी और बिजली के प्रभारों की प्रतिबंधित की सीमा पाँच हजार रूपये प्रतिमाह होगी ।"

3. धारा 4 के स्थान पर नई धारा का प्रतिस्थापन :- मूल अधिनियम की धारा 4 के स्थान पर निम्नलिखित धारा प्रतिस्थापित की जायेगी, अर्थात्

"4. मंत्रियों को सत्कार भत्ता:- मुख्य मंत्री को चार हजार रूपये की दर से सत्कार भत्ता तथा प्रत्येक मंत्री को दो हजार रूपये प्रतिमाह की दर से सत्कार भत्ते का भुगतान किया जायेगा ।"

4. <u>धारा 5 का संशोधन :-</u> मूल अधिनियम की धारा 5 की व्याख्या के स्थान पर निम्नलिखित व्याख्या प्रतिस्थापित की जायेगी :-

"व्याख्या :- इस धारा के प्रयोजन के लिये " आवास " में स्टाफ क्वार्टस, आवासीय कार्यालय तथा इसके साथ अन्य भवन इप्पुरटेनेट तथा इसका बगीचा आते हैं। इसी आवास के संदर्भ में "रख रखाव" में पाँच हजार रुपये प्रतिमाह तक विद्युत तथा जल प्रभार आते हैं तथा प्रत्येक मंत्री को स्थानीय दरों तथा करों का भुगतान।"

आर. के. प्रभाकर

(आर० के० प्रभाकर),
उप सचिव(विधि एवं न्याय)।

R. K. PARBHAKAR
Deputy Secretary (L. J. & L.A.)
Govt. of NCT of Delhi-54